CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.267/2001, MA No.1466/2001 in OA No.307/2001



New Delhi, this the 13th day of September, 2001

HON'BLE SHRI V.K. MAJOTRA, MEMBER(A) HON'BLE SHRI SHANKER RAJU, MEMBER(J)

S.L. Kothari

....Applicant

VERSUS

Govt. of N.C.T. Delhi & Others

....Respondents

ORDER (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

The review applicant has filed M.A. for condonation of delay in filing the present RA. We have perused the MA. The MA is not maintainable, as the reasons given in the MA are not justified to condone the delay. The M.A. is, therefore, rejected.

The present R.A. is filed, seeking review order dated 16.3.2001 passed in OA No.307/2001. We have perused the order dated 16.3.2001. We do not find the record error apparent on the face of discovery of material which new was not with applicant despite due diligence at the time hearing. Ву of this R.A. the review way applicant seeks to re-argue the case, which is not permissible. present R.A. is not maintainable as per provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

S. Rujn

(Shanker Raju) Member(J)

(V.K. Majotra)
Member(A)

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